

[English]

Delhi

**Implementation of National Capital
Region**

3365. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any headway has been made in the implementation of National Capital Region plan to reduce congestion in Delhi; and

(b) if not, the details of steps take to expedite the implementation of the national Capital Region plan together with reasons for the delay in its implementation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Yes, Sir.

A sum of Rs. 128.00 crores has been spent by the participating states and the Central agencies viz. Ministry of Urban Development NCR Planning Board on approved Urban Development schemes in the Region during the period 1974 to March '90.

[Translation]

**Employment in LIEU of Acquisition of
Land in Delhi**

3366. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Administration had been following a policy of providing employment to one person from each family in case of acquisition of the cultivable land of the farmers;

(b) if so, the number of boys and girls of the farmers provided employment by the

Delhi Administration/Delhi Development Authority so far;

(c) whether said policy has now been discontinued by Delhi Administration/Delhi Development Authority; and

(d) if so, the reason therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). A decision was taken by the DDA in 1973 to provide employment to a dependent of each family whose land had been acquired. This was, however not found to be feasible and was subsequently modified in 1978 when it was decided to give weightage to such persons in competitive tests for recruitment to the posts of L.D.C.

A total of 77 persons have been provided employment so far under both these decisions.

[English]

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Action taken under Essential Commodities Act

3367. SHRI BABANRAO DHAKNE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the details of action taken under Essential Commodities Act, 1955, such as the number of raids made, the number of persons arrested the number of person prosecuted, the number of persons convicted and the value of goods confiscated since January, 1988, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): Statement I to III indicating action taken by the State Governments/Union Territory Administrations under the Essential commodities Act, 1955 during the years 1988, 1989 and 1990 are given below.